

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

CIRCUIT COURT HELD AT INDORE

Original Application No. 254 of 2003

Indore, this the 12th day of May 2003

Hon'ble Shri R.K. Upadhyaya - Administrative Member.  
Hon'ble Shri A.K. Bhatnagar - Judicial Member.

Vinod Shanker Shukla, Aged 65  
years, Retired Principal, 108,  
Devra Dev Narain Colony, Ratlam.

... Applicant

(By Advocate - Shri A.N. Bhatt)

Versus

Union of India-Represented by  
The General Manager, Western  
Railway, Headquarters office,  
Churchgate-Mumbai-20.

The Financial Adviser and Chief  
Accounts officer, Western Railway,  
Headquarters Office, Churchgate-  
Mumbai-20.

The Chief Works Manager, Western  
Railway, Dohad Workshops, Dohad.

... Respondents

ORDER (Oral)

By R.K. Upadhyaya, Administrative Member :-

The learned counsel for the applicant has  
claimed that the applicant was working as a Principal Group-  
A in Higher Secondary School, Dohad from where he retired  
on 31/12/2000. The learned counsel has informed that the  
applicant has been making representation even while in  
service and even after retirement for certain pay  
fixation on promotion in Group-B service. In this connec-  
tion reference was invited to representation dated  
19/01/2001 (Annexure A/3) in which claim of pay fixation  
by including special pay of Rs. 150/- was made. The

*(Signature)*

learned counsel also states that no reply has been received inspite of long delay. The learned counsel states that even the retiral dues has not been paid in full to the applicant, though the applicant retired on 31/12/2000. The applicant has also not been informed of any reason for non-payment of such retiral dues.

2. After hearing the learned counsel of the applicant and without expressing any opinion on the merits of the claim of the applicant, we are of the view that the pending representation of the applicant should have been disposed of expeditiously. Therefore we direct the applicant to send a fresh representation including therein all his grievances alongwith a copy of this original application to respondent No. 1 within a period of 4 weeks from today either personally or by speed post to avoid delay. If the applicant complies with our direction, the respondent No. 1 is directed to decide the claims of the applicant by a speaking and reasoned order within a period of two months from the date of its receipt under intimation to the applicant.

3. In view of our direction in the preceding paragraph, this original application is disposed of at the admission stage itself.

*AN*  
(A.K. BHATNAGAR)  
JUDICIAL MEMBER.

*R.K. Upadhyaya*  
(R.K. UPADHYAYA)  
ADMINISTRATIVE MEMBER

पृष्ठांकन सं. ओ/न्या..... जबलपुर, दि.....  
परिचिति अर्थे भित्ति :—  
(1) राजित, उत्तर व्यायालय द्वारा एसोसिएशन, जबलपुर  
(2) आनेक श्री/मिस्ट्री/कु..... के काउंसल  
(3) प्रत्यर्थी श्री/मिस्ट्री/कु..... के काउंसल  
(4) व्यायाल, योग्यता, जबलपुर न्यायपीठ  
सूचना एवं आवश्यक कार्यवाही हेतु

*Om Prakash*  
उपराजितार 22/5/03

*Issued  
on 22.5.03  
or 22.5.03*

"SA"